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IN THE HON'BLE NATIONAL GREEN TRIBUNAL PRINCIPAL
BENCH, NEW DELHI
ORIGINAL APPLICATION NO. 498/2024

IN THE MATTER OF:

SHRICHAND

...APPLICANT

VERSUS

STATE OF UTTAR PRADESH & ORS.

...RESPONDENTS

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THROUGH



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**IN THE HON'BLE NATIONAL GREEN TRIBUNAL PRINCIPAL
BENCH, NEW DELHI
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IN THE MATTER OF:

SHRICHAND

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...RESPONDENTS

**REPLY ON BEHALF OF RESPONDENT NO. 9 (M/s URBAN BRICKS
UDYOG (OLD NAME M/s HARIBABA BRICKS INDUSTRY AND
GANESH BRICKS UDYOG))**

1. It is humbly submitted before this Hon'ble Tribunal that the Respondent, M/s Urban Bricks Udyog (old name Haribaba Bricks Industry and Ganesh Bricks Udyog) has been operating lawfully and in compliance with the applicable environmental regulations. The Respondent operates a brick kiln located at Khata no. 46, Khasra no. 226, Village Ainch, Tehseel Chhata, District Mathura, Mathura-281403
2. The Hon'ble Tribunal, vide its order dated 06/05/2024, directed an inspection of the Respondent's brick kiln premises. In compliance with the said directions, a thorough inspection was conducted on 31/07/2024 by the Regional Officer, Uttar Pradesh Pollution Control Board (UPPCB).
3. It is further submitted that the said brick kiln is installed on the zig-zag system. The referenced brick kiln has a chimney of about 30 meters height

which is as per the prescribed standards. During inspection, biomass (turi) was found collected as fuel at the brick kiln. A copy of inspection report is annexed herewith as **ANNEXURE-1**.

4. It is further submitted that to control the dust generated due to vehicle movement at the brick kiln, arrangement of water tankers has been made for sprinkling water. Porthole, platform and stairs are installed on the chimney of the brick kiln for air monitoring. Septic tank / soakpit installed for treatment of about 1 KLD domestic effluent generated from brick kiln.

5. It is further submitted that to reduce dust in the premises of the brick kiln, at some places, brick pieces have been used to convert the kutcha road into a paved road. Tree plantation was also found around the brick kiln.

6. That the present reply is being filed on behalf of Respondent No. 9, M/s Urban Bricks Udyog (old name Haribaba Bricks Industry and Ganesh Bricks Udyog) situated at Khata no. 46, Khasra no. 226, Village Ainch, Tehseel Chhata, District Mathura, and Mathura-281403. The Respondent has been operating lawfully, having secured all requisite permissions and consistently adhering to environmental norms. The kiln operates within its authorized production capacity of 20,000 bricks per day, adhering to both air and water pollution control standards. The Respondent has been granted a valid Consent to Operate (CTO) by the Uttar Pradesh Pollution Control Board (UPPCB), which is valid until 31.07.2029. This certification affirms the Respondent's lawful operation and compliance with pollution control regulations. Furthermore, the Respondent has adopted Zig-Zag firing

technology for its operations, as required by the Ministry of Environment, Forest, and Climate Change's notification, and has installed a 30-meter-high chimney with a platform and porthole for air monitoring. A copy of the Consent to Operate is annexed herewith as **ANNEXURE-2**.

7. It is further submitted that the Respondent operates on a leased land, and the lease agreement has been executed in accordance with the relevant legal provisions. The lease agreement is annexed herewith as **ANNEXURE-3**.

8. It is further submitted that the Respondent is duly registered under the Goods and Services Tax (GST) Act and complies with all taxation requirements. The GST registration certificate is annexed herewith as **ANNEXURE-4**.

9. Additionally, it is submitted that the Respondent's Consent to operate under the Air and Water Acts has been periodically renewed, confirming ongoing compliance with environmental regulations.

10. It is further submitted that the Respondent has ensured compliance with all statutory obligations as per the directives of the Uttar Pradesh Pollution Control Board. The Respondent adhered to all required conditions under the applicable environmental regulations and operational guidelines.

PRAYER

In light of the above submissions, it is most respectfully prayed that this Hon'ble Tribunal may graciously be pleased to:

1. Dismiss the Original Application No. 1296/2024 as being devoid of merit;
and
2. Pass such other or further orders as may be deemed fit and proper in the interest of justice.

THROUGH



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BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO. 498 OF 2024

IN THE MATTER OF:
SHRICHAND

...APPLICANT

Vs.
STATE OF UTTAR PRADESH & ORS.

...RESPONDENTS

AFFIDAVIT

I, Keshav Dev Purohit at Haribabu, R/O Khaswa no 226, A.J.NCH, CHATA, MATHURA
Presently at New Delhi

1. That I am posted as stated above and well conversant with the facts of the present case and as such competent to swear this affidavit before this Tribunal.
2. That the accompanying reply has been drafted by our counsel upon my instructions.
3. That the contents of the accompanying reply are true and correct and the knowledge has been derived from official records and nothing material has been concealed therefrom.



केशव देव

DEPONENT

VERIFICATION

Verified on solemn affirmation at New Delhi on this 7 day of MAR 2025, that the contents of the foregoing affidavit are true and correct to the best of my knowledge and no part of it is false and nothing material has been concealed therefrom.

केशव देव

DEPONENT

Lashkashik
D/S882/22

I identified the deponent who has signed in my presence

17 MAR 2025

ATTESTED

NOTARY PUBLIC (INDIA)

पत्रांक-534/0-116/2024

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Annexure 1

पत्रांक-03/16/2024 140

To,

The Registrar,
National Green Tribunal
Principal Bench, New Delhi.

Subject- Factual and Action taken report in compliance of order dated 06.05.2024 in O.A. No. 498/2024 "Shrichand V/s State of U.P. & Ors.

Respected Sir,

In the above noted case, Hon'ble Tribunal has given direction as below :-

"In this Original Application, the Applicant has raised the grievance against illegally operating Brick Kilns in district Mathura. Submission of counsel for the applicant is that Mathura falls between the NCR and Taj Trapezium Zone (TTZ) and the respondent brick kilns are operating in the densely populated area by using hazardous waste like spent organic, solvent, oily residue, pet coke, filter press cake, plastic rubber, leather waste etc. as fuel and affecting the ambient air quality. Learned counsel for the applicant has also referred to the list of brick kilns against whom the closure orders have been passed filed on page no. 124 of the paper book and has submitted that inspite of the closure order the respondents brick kilns are operating. He has also submitted that the respondent's brick kilns do not have the CTO and they are not following the requisite norms."

In the above case all mention Brick Kiln (i.e. 1-M/S Jai Shri Ram Bricks Industry, Khasra No.-371, Ujhani Bangar, Chhata, Mathura, 2-M/S Shri Gopal Bricks Industry, Khasra No.-357, Ujhani, Chhata, Mathura, 3-M/S Shri Dauji Maharaj Bricks Industry, Khasra No.-258, Ujhani Bangar, Chhata, Mathura, 4- M/S Shri Ganesh Bricks Industry, Khasra No.-716,718, Bukhrari, Chhata, Mathura, 5- M/S Haribaba Bricks Industry (Old Name M/s Ganesh Bricks Industry), Khasra No.- 226, Ench, Chhata, Mathura (Actual Name- Urban Bricks Udhyog), 6- M/S Pari Bricks Industry, Khasra No.-50, Ench, Chhata, Mathura (Actual Name- Pari Bricks Udhyog), 7- M/S Jai Baba Mohan Ram Bricks Udhyog, Khasra No.-218, Ujhani Bangar, Chhata, Mathura, 8- M/S Jai Falari Bricks Udhyog (Old Name- M/S Krishna Bicks Industry), Khasra No.- 215 A, 213, Ench, Chhata, Mathura (Actual Name- Jay Baba Falari), 9- M/S SS Bohre Bricks Industry, Khasra No.-254, Ujhani, Chhata, Mathura (Actual Name & Address- S.S. Bohare Ji Ent Udyog, Khasra No.-245, Ujhani, Chhata, Mathura), 10- M/S Jai Durge Maa Bricks Industry, Khasra No.-621, Bda Bangar, Chhata, Mathura, 11- M/S Madhavdas Bricks Industry, Khasra No.-194, Shajadpur Bangar, Chhata, Mathura, 12- M/S Sai Baba Bricks Industry, Khasra No.-116,117,118, Moghai Bangar, Chhata, Mathura, 13- M/S Pahat Bricks Industry, Khasra No.-28/2, 29/2, Bda Bangar, Chhata, Mathura, 14- M/S Baba Bricks Field, Khasra No.-231, Shernagar Bore, Chhata, Mathura, 15- M/S Kishori Bricks Industry, Khasra No.-262, Shernagar Bangar, Chhata, Mathura, 16- M/S Baba Bricks Field, Khasra No.-66, Bda Bangar, Chhata, Mathura, 17- M/S Bohre ji Bricks Company, Khasra No.-353,170, Bangar, Chhata, Mathura, 18- M/S Shri ji Ent Udhyog, Khasra No.-33, Ujhani Bangar, Chhata, Mathura, 19- M/S Shri Ram Ent Udhyog, Khasra No.-26, Ujhani Bangar, Chhata, Mathura, 20- M/S Patel Ent Udhyog, Khasra No.-122, Rampur Bangar, Chhata, Mathura (Actual Name- Patel Bhatta Company)) are situated in Tehsil-Chhata, District-Mathura, which not falls in TTZ area. Inspection of all brick kiln has been done by this office and it is found that no brick kiln in used hazardous waste like spent organic, solvent, oily residue, pet coke, filter press cake, plastic rubber, leather waste as fuel. Brick kilns are using only biomass as a fuel. Details information in annexed in annexure No.-1. Along with complete inspection report is annexed in Annexure no.-2".

Accordingly a factual Action taken report is being submitted with the present letter for kind perusal and further action in this regard.

Your faithfully,



Regional Officer

Enclosure-As Above.

C.C. :-

1. District Magistrate, Mathura.
2. Member Secretary, UP Pollution Control Board, Lucknow.
3. Chief Environmental Officer (CEO-4), UP Pollution Control Board, Lucknow.
4. Chief Law Officer, UP Pollution Control Board, Lucknow.

Regional Officer

Status of Brick Kiln Mentioned in O.A. NO.-498/2024

S. NO.	Name of Bricks kiln	Consent Status	Action against Bricks kiln	Remark
1	M/S Jai Shri Ram Bricks Industry, Khasra No.-371, Ujhani Bangar, Chatta, Mathura	Up to 31-07-2029	-	Complied
2	M/S Shri Gopal Bricks Industry, Khasra No.-357, Ujhani, Chatta, Mathura	No	Closure Order Issued as well as EC imposed on dated 31.12.2023 of Rs.10,00,000/-	Not Complied
3	M/S Shri Dauji Maharaj Bricks Industry, Khasra No.-258 , Ujhani Bangar, Chatta, Mathura	No	Closure Order Issued as well as EC imposed on dated 31.12.2023 of Rs.2,25,000/-	Not Complied
4	M/S Shri Ganesh Bricks Industry, Khasra No.-716,718, Bukhrari, Chatta, Mathura	No	Closure Order Issued on dated 29.03.2022	Not Complied
5	M/S Haribaba Bricks Industry(Old Name- M/S Ganesh Bricks Industry), Khasra No.- 226 , Ench, Chatta, Mathura (Actual Name- Urban Bricks Udhyog)	Up to 31-07-2029	-	Complied
6	M/S Pari Bricks Industry, KhasraNo.-50, Ench, Chatta, Mathura (Actual Name- Pari Bricks Udhyog)	No	Closure Order Issued on dated 29.03.2022	Brick kiln is self closed by last 2 year
7	M/S Jai Baba Mohan Ram Bricks Udhyog, KhasraNo.-218, Ujhani Bangar, Chatta, Mathura	No	Closure Order Issued as well as EC imposed on dated 31.12.2023 of Rs.10,00,000/-	Not Complied
8	M/S Jai Falari Bricks Udhyog (Old Name- M/S Krishna Bicks Industry) , KhasraNo.- 215 A, 213, Ench, Chatta, Mathura (Actual Name- Jay Baba Falari)	No	Closure Order Issued on dated 29.03.2022	Not Complied

[Signature]
A.F.B.

[Signature]
R.D.

Status of Brick Kiln Mentioned in O.A. NO.-498/2024

S. NO.	Name of Bricks kiln	Consent Status	Action against Bricks kiln	Remark
9	M/S SS Bohre Bricks Industry, KhasraNo.-254, Ujhani, Chatta, Mathura (Actual Name & Address- S.S. Bohare Ji Ent Udyog, Khasra No.-245, Ujhani, Chhata, Mathura)	No	Closure Order Issued on dated 28.02.2021	Not Complied
10	M/S Jai Durge Maa Bricks Industry, KhasraNo.-621, Bda Bangar, Chatta, Mathura	No	Closure Order Issued by HO. EC issued on dated 31.12.2023 of Rs.6,37,500/-	Not Complied
11	M/S Madhavdas Bricks Industry, KhasraNo.-194, Shajadpur Bangar, Chatta, Mathura	No	Closure Order Issued by HO. EC issued on dated 31.12.2023 of Rs.2,25,000/-	Not Complied
12	M/S Sai Baba Bricks Industry, KhasraNo.-116,117,118, Moghai Bangar, Chatta, Mathura	No	Closure Order Issued by HO. EC issued on dated 31.12.2023 of Rs.6,75,500/-	Not Complied
13	M/S Pahat Bricks Industry, KhasraNo.-28/2, 29/2, Bda Bangar, Chatta, Mathura	No	Closure Order Issued by HO. EC issued on dated 31.12.2023 of Rs.6,75,000/-	Not Complied
14	M/S Baba Bricks Field, KhasraNo.-231, Shernagar Bore, Chatta, Mathura	Up to 31-07-2029	-	Complied
15	M/S Kishori Bricks Industry, KhasraNo.-262, Shernagar Bangar, Chatta, Mathura	No	Closure Order Issued as well as. EC imposed on dated 31.12.2023 of Rs.4,00,000/-	Not Complied
16	M/S Baba Bricks Field, KhasraNo.-66, Bda Bangar, Chatta, Mathura	Up to 31-07-2029	-	Complied
17	M/S Bohre ji Bricks Company, KhasraNo.-353,170, Bangar, Chatta, Mathura	No	Closure Order Issued as well as. EC imposed on dated 31.12.2023 of Rs.10,00,000/-	Not Complied




Status of Brick Kiln Mentioned in O.A. NO.-498/2024

S. NO.	Name of Bricks kiln	Consent Status	Action against Bricks kiln	Remark
18	M/S Shri ji Ent Udhyog, KhasraNo.-33, Ujhyani Bangar, Chatta, Mathura	Up to 31-07-2029	-	Complied
19	M/S Shri Ram Ent Udhyog, KhasraNo.-26, Ujhyani Bangar, Chatta, Mathura	Up to 31-07-2029	-	Complied
20	M/S Patel Ent Udhyog, KhasraNo.- 122, Rampur Bangar, Chatta, Mathura(Actual Name- Patel Bhatta Company)	Up to 31-07-2029	-	Complied



AFE




R.D.

मै0 हरिबाबा ब्रिक्स उद्योग (नया नाम मै0 अर्बन ब्रिक्स उद्योग), खसरा सं0-226 ग्राम- ऐंच, तहसील- छाता, जनपद-मथुरा की अद्यतन निरीक्षण आख्या।

मै0 राष्ट्रीय हिरत अधिकरण, नई दिल्ली में योजित ओ0ए0 सं0-498/2024 "श्रीचन्द बनाम स्टेट ऑफ उत्तर प्रदेश एवं अन्य" में पारित आदेश दिनांक 06-05-2024 के अनुपालन में संदर्भित ईट भट्टे का निरीक्षण अधोहस्ताक्षरकर्ताओं द्वारा दिनांक 31-07-2024 को किया गया। निरीक्षण के समय भट्टा सीजन ऑफ होने के कारण बन्द पाया गया। निरीक्षण के समय ईट भट्टा प्रतिनिधि के रूप में श्री जितेन्द्र चौधरी उपस्थित थे। आख्या निम्नवत् है-

1. कार्यालय अभिलेखानुसार सन्दर्भित ईट उद्योग मै0 हरिबाबा ब्रिक्स उद्योग(नया नाम- अर्बन ब्रिक्स उद्योग), खसरा सं0- 226, ग्राम- ऐंच, तहसील- छाता, जनपद-मथुरा के नाम से वर्ष-2006 से मै0 न्यू भगवती ब्रिक्स फील्ड के नाम से स्थापित है।
2. सन्दर्भित ईट भट्टे के जियो कोर्डिनेट अक्षांश- 27.919162 एवं देशांतर- 77.479665 है।
3. कार्यालय अभिलेखानुसार सन्दर्भित ईट भट्टे को कार्यालय के पत्रांक-2125/एन0ओ0सी0-418/2006 दिनांक-31.03.2006 द्वारा पर्यावरणीय प्रदूषण की दृष्टि से नवीन ईट भट्टे की स्थापना हेतु सशर्त अनापत्ति प्रमाण पत्र निर्गत किया गया है।
4. कार्यालय अभिलेखानुसार सन्दर्भित ईट भट्टे को राज्य बोर्ड के पत्रांक- 216764/UPPCB/MATHURA(UPPCBRO)/CTO/both/MATHURA/2024 दिनांक-31.07.2024 द्वारा सशर्त सहमति जल एवं वायु अवधि- 31.07.2029 तक निर्गत है। भट्टे की ईट उत्पादन क्षमता 20000 ईट प्रतिदिन की है।
5. उक्त ईट भट्टा जिग-जैग पद्धति पर स्थापित है। संदर्भित ईट भट्टे पर लगभग 30 मीटर ऊंची चिमनी स्थापित है जोकि निर्धारित मानको के अनुरूप निरीक्षण के समय ईट भट्टे पर ईंधन के रूप में बायोमांस (तूरी) एकत्रित पायी गयी।
6. ईट भट्टे पर गाड़ियो के आवागमन से जनित धूल के रोकथाम के लिये पानी के छिड़काव हेतु पानी के टैंकर्स की व्यवस्था की गयी है।
7. ईट भट्टे में स्थापित चिमनी पर वायु अनुश्रवण हेतु पोर्टहॉल, प्लेटफार्म एवं सीढ़ी स्थापित है।
8. ईट भट्टे से जनित लगभग एक के0एल0डी0 घरेलू उत्प्रवाह के शुद्धिकरण के हेतु सेप्टिक टैंक/सोकपिट स्थापित किया गया।
9. ईट भट्टे के परिसर में धूल को कम करने हेतु कुछ जगहों पर ईट के टुकड़े को फर्श पर कच्चे रोड को पक्के रोड में परिवर्तित किया गया है। ईट भट्टे के चारों ओर वृक्षारोपण का कार्य भी पाया गया।

निरीक्षण आख्या आपके अवलोकनार्थ एवं अग्रिम कार्यवाही हेतु सादर प्रस्तुत है।


(शैलेश मोर्य)

अनुश्रवण सहायक


(चंद्रशेखर)

सहा0 पर्या0 अभियन्ता

क्षेत्रीय अधिकारी



Annexure 2

216764/UPPCB/Mathura(UPPCBRO)/CTO/both/MATHURA/2024

Date: 31/07/2024

To,

M/s

URBAN BRICKS UDYOG (OLD NAME HARI BABA EANT UDHYOG AND GANESH BRICKS UDYOG)

KHATA NO. 46 KHASRA NO. 226 VILLAGE AINCH TEHSEEL CHHATA DISTRICT MATHURA, MATHURA, 281403

Application Id- 27412064

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh) under Section-25 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section-21 of the Air (Prevention & Control of Pollution) Act, 1981

CCA is hereby granted to **URBAN BRICKS UDYOG (OLD NAME HARI BABA EANT UDHYOG AND GANESH BRICKS UDYOG)** located at **KHATA NO. 46 KHASRA NO. 226 VILLAGE AINCH TEHSEEL CHHATA DISTRICT MATHURA, MATHURA, 281403.** subject to the provisions of the Water Act, Air Act and the orders that may be made further and subject to following terms and conditions :-

1. This CCA **URBAN BRICKS UDYOG (OLD NAME HARI BABA EANT UDHYOG AND GANESH BRICKS UDYOG)** granted for the period from **26/07/2024 to 31/07/2029** and valid for manufacturing of following products.

S No	Product	Quantity	Unit
1	Brick-20000 Pcs/day	20000	Numbers/Day

2. **Conditions under Water(Prevention and Control of Pollution) Act -1974 as amended :-**

(i) The daily quantity of effluent discharge (KLD) :-

Kind of Effluent	Quantity(KLD)	Treatment facility	Discharge point
Domestic	1.0 KLD	Septic Tank	

(ii) **Trade Effluent Treatment and Disposal :-**The applicant shall operate Effluent Treatment Plant consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(iii) The treated effluent shall be recycled to the maximum extent and should be reused within the premises for gardening etc. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under Environment (Protection) Rules, 1986 and applicable to the unit from time-to-time :-

Industrial Effluent Quality Standard

S.No.	Parameter	Standard
-------	-----------	----------

(iv) Sewage Treatment and Disposal: The applicant shall provide comprehensive STP as is required with reference to influent quantity and quality. In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

(v) The treated sewage shall be reused in gardening as far as possible. The STP shall be maintained continuously so as to achieve the quality of the treated sewage to the following standards.

S No.	Parameters	Standards
1	pH	6.5 to 8.5
2	BOD (mg/L)	30 mg/l
3	TSS (mg/L)	100 mg/l

3. Conditions under Air (Prevention and Control of Pollution) Act -1981 as amended :-

i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards.

Air Pollution Source Details

S No.	Air Pollution Source	Type of fuel	Stack no	Control Device	Height of Stack
1	Brick Kiln	Wood/Toori /Coal	1	Particulate Matter	30 Meter above G.L.

Emission Quality Standards

S No.	Stack no	Parameters	Standards
1	1	Particulate Matter	As per norms

In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately

(ii) The unit will not use any type of restricted fuel.

iii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time	Day Time	Night Time
	75	70	65	55	55	45	50	40

4. Essential documents to be submitted by the Industry/Unit as Applicable :-

(i) Environment Statement in Form-V of Environment (Protection) Rules, 1986.

(ii) Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.

5. Competent Authority reserves the right to change/modify/add any time any condition of this CCA.

6. Unit has to comply with the following specific & general conditions. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and

Transboundary Movement) Rules, 2016 will result in legal action under the aforesaid Acts and Rules.

7. In compliance to the G.O 1011/81-7-2021-09 (Writ)/2016 dated.13.10.2021 issued by Department of Environment, Forest and Climate Change, Uttar Pradesh. You are directed to develop Miyawaki Forest as per the SOP available at URL:-<http://www.upecp.in/TrainingSession.aspx> for ensuring timely compliance of this direction, you are hereby directed to submit a bank guarantee with minimum validity of one year of the amount equivalent to the sum of initial consent fees (Air and Water) or Rs. 50,000/- (Rs. Fifty Thousand Only) whichever is more, within 30 days from the date of issuance of this certificate. In case of non-compliance of this direction, your consent will be revoked by the Board.

8. If the unit uses the ground water and requires the permission from SGWA/CGWA for water abstraction then the industry will have to obtain No objection certificate for abstraction of ground water. It will be the responsibility of the industry to comply with the various conditions of the NOC obtained from the competent authority and submit to the Board, within 3 months time failing which CTO will be revoked.

General Conditions:-

1. The applicant shall get analysed the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF and shall report to the UPPCB.
2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
3. Treated Industrial waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.
5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof
6. The industry shall provide uninterrupted entry to the STP/ETP inlet and outlet points. Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control systems.
7. The industry shall provide Inspection Book at the time of inspection to the Board's officials.
8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point
12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.

Specific Conditions:-

1. The Brick kiln shall comply with all conditions mandated in Environmental Clearance issued by District Environment Impact Assessment Authority (DEIAA)/SEIAA. Validity of this consent shall be void if

2. Entire moving area around the Brick kiln should be paved with the bricks to minimize the fugitive dust emission from Brick kiln operations
3. Brick kiln shall install/maintain flue gas monitoring platform/port hole/ladder attached to stack at all times.
4. Brick kiln shall submit quarterly monitoring report of stack and ambient air quality from a certified/approved/NABL accredited Laboratory.
5. Brick kiln shall use good quality pulverized coal only for firing. This consent shall be deemed void if any unauthorized/restricted fuel like rubber/scrap/tyre/ oily residue/ pet coke/ plastic/ leather cutting etc. is used.
6. Brick kiln shall ensure adequate plantation of trees/shrubs and maintain green belt along with proper system for water sprinkling within its premises.
7. Brick Kiln shall comply with Solid Waste Management Rules, 2016 and Construction and Demolition Waste Management Rules, 2016.
8. Brick Kiln shall submit Environmental Statement in prescribed form as per Rule 14 of Environment (Protection) Act, 1986.
9. This consent is valid only for products and quantity mentioned above. Brick kiln shall obtain prior approval before making any modification in product/process/fuel failing which consent would be deemed void.
10. Brick kiln shall not operate D.G set without acoustic enclosure.
11. Kiln shall abide by directions given by Hon'ble Supreme Court, Hon'ble High Court, National Green Tribunal, Environment Pollution (Prevention and Control) Authority, Central Pollution Control Board, TTZA and Uttar Pradesh Pollution Control Board for protection and safeguard of environment from time to time.
12. Brick kiln shall provide permission to this office issued by Zila Panchayat, GST and Mining Department within three month from date of issue of this consent to operate.
13. Brick Kiln shall be operated in such a manner that ambient air quality should not be adversely affected.
14. The brick kiln should installed lightning arrestor as per the PWD norms or any other standard design for brick kiln to avoid the damage to stack caused due to lightning attack.
15. Compliance report of this consent order must be sent to this office within two months.
16. Ash content should be used for low lying land filling in a scientific manner.
17. The brick kiln must ensure full compliance of prescribed emission standards as notified by Ministry of Environment and forest, Govt. of India via serial No. 74 of Schedule I in notification no. GSR 543(E) Dated 22.07.2009 issued under Environment (Protection) Rules. 1986 and as Amended.
18. The brick kiln should regularly maintain Air Pollution Control System (APCS) so that it meet stipulated standards.
19. The brick kiln shall be comply the conditions regarding fly ash utilization notified by MOEF & CC Govt.of India from time to time.
20. The Brick Kiln shall be converted as per jig-jack technology before next season.
21. Brick Kiln shall be used at list 20% bio briquette as a fuel as per availability Order given by Hon'ble N.G.T. in case O.A. No. 118/2013 Vikrant Kumar Tongad Vs Environment (Prevention and control of Pollution) Authority and others
22. The industry shall meet the following National Ambient Air Quality standards in respect of Noise.
Day time (6 AM to 10 PM) - 75 dB (A)
Night time (10 PM to 6 AM) - 70 dB (A)
23. Brick.Kiln is liable to pay compensation for any environmental damage caused by it, as fixed by the Hon'ble Supreme Court, High Court, National Green Tribunal, Central Pollution Control Board and Uttar Pradesh Pollution Control Board.
24. The applicant shall make an application along with prescribed fee for grant of renewal of consent at

25. Any amendments/revisions made by the Board/CPCB/MOEF in the APCS/emission/stack height standards shall be applicable to the Brick Kiln from the date of such amendments/revisions.
26. The Brick kiln will submit revised lease deed one month prior to the expiry of the same. If the brick kiln fails to submit the revised/extended lease deed one month prior to the expiry of the same, then the earlier consent fee deposited by the Brick Kiln will stand forfeited and the brick kiln will have to apply fresh consent along with the requisite consent fee.
27. The brick kiln will not start any mining activity viz-a viz the operation of this brick kiln is concerned, without obtaining Environmental Clearance from the Competent Authority prescribed for said purpose. The Brick kiln will obtain Environmental Clearance under EIA notification for mining of brick clay to be used as raw material for the manufacture of Bricks.
28. The Board reserves its right to modify above conditions or stipulate any additional conditions including revocation of this order, in the interest of environment protection.
29. Ensure the compliance of O.A. No.-93/2021 Mukesh Kumar Aggarwal V/s. Central Pollution Control Board dated-09-05-2022.
30. Ensure the compliance of notification of MOEF dated-22.02.2022.
31. Ensure the compliance of Hon'ble Supreme Court, High Court & NGT given time to time.
32. Ensure to compliance of CPCB direction given time to time.
33. As per the notification of MOEF Govt. of India dated 22.02.2022 the aforesaid brick kiln should be converted in Zig-Zag/Endused draft/Natural draft before next season of operation of Brick Kiln i.e. (Up to February-2024). failing which this CTO deem to be void automatically without prior notice
34. As per Hon'ble NGT Order operation of Brick Kilns shall be allowed from March to June only.
35. The Brick Kiln must produce bricks as per CTO permission only.
36. The moving area around the main Brick Kiln must be paved.
37. There should be arrangement for water sprinkling on earthen surface inside the premises of Brick Kiln unit, moving area during operational hours to prevent dust emission.
38. The Brick Kiln operators should develop a buffer zone cover along the periphery to arrest fugitive particulate matter from spreading out.
39. The Brick Kiln must be covered permissible agriculture fuel.
40. The Brick Kiln should be fixed a display board with all the details at the entrance of the unit.
41. Not with standing anything contained in this conditional letter or consent, the Board hereby reserves the right and powers under Section 27(2) of the Water (Prevention & Control of Pollution) Act, 1974 and its amendments thereof and under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and its amendments thereof to review any and/or all the conditions imposed herein above and to make such variations as deemed fit for the purpose of the Acts by the Board.
42. This CTO is valid for only approval production capacity 20000 BRICK/DAY
43. The Brick Kiln will be deposit the balance of E.C. (Environmental Compensation) with in three month
44. In case of failure to comply with any of the consent conditions, the consent order issue to you stands automatically revoked without any notice on this behalf.

Pankaj Yadav
Digitally signed
by Pankaj Yadav
Date: 2024.07.31
15:19:59 +05'30'
Regional Officer
MATHURA

Copy to:

Chief Environmental Officer (Circle-4), U.P. Pollution Control Board, Lucknow

Pankaj Yadav
Digitally signed
by Pankaj Yadav
Date: 2024.07.31
15:20:27 +05'30'
Regional Officer

INDIA NON JUDICIAL
374
Government of Uttar Pradesh

e-Stamp



Certificate No.
Certificate Issued Date
Account Reference
Unique Doc. Reference
Purchased by
Description of Document
Property Description
Consideration Price (Rs.)
First Party
Second Party
Stamp Duty Paid By
Stamp Duty Amount (Rs.)

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: NEWIMPACC (SV), up14170704/ CHHATA/ UP-MTH
: SUBIN-UPUP1417070421844739082354U
: RAJVEER AND OTHERS
: Article 35 Lease
: MAUZA AINCH TEHSIL CHHATA DISTT. MATHURA
: DALVEER SINGH AND OTHERS
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(Ten Thousand only)

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दलवीर सिंह

कामीचरण

हरिऔध

राजवीर

का शिवदेव

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Statutory Alert



किस्म दस्तावेज :- किरायेनामा

1. देय किराया :- 10000 / रुपये प्रति माह ✓

2. मालियत :- 6,00,000 / रुपये (दस वर्ष के किराये पर 5 गुना)

3. देय स्टाम्प :- 12000 / रुपये,

मु0-10,000 / रुपये ई स्टाम्प सं0-आई.एन.यू.पी

मु0-2,000 / रुपये ई स्टाम्प सं0-आई.एन.यू.पी

4. समय :- आज से 11 वर्ष 3 माह ✓

5. मौजा :- ऐंच तहसील छाता जिला मथुरा,

6. विवरण सम्पत्ति - खाता सं0-46 खसरा सं0-226 कुल रकवा-6.1390 है0 में से क्षेत्रफल-16200 वर्ग मीटर किराये पर दी जा रही है।

प्रथम पक्ष / सम्पत्ति स्वामी :- दलवीर व कालीचरण व हरिओम पुत्रगण चन्द्रपाल उर्फ चन्दर

निवासीगण ग्राम ऐंच तहसील छाता जिला मथुरा पैन कार्ड

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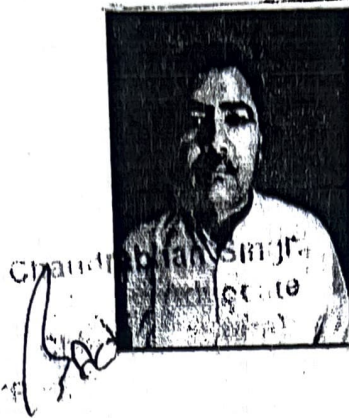
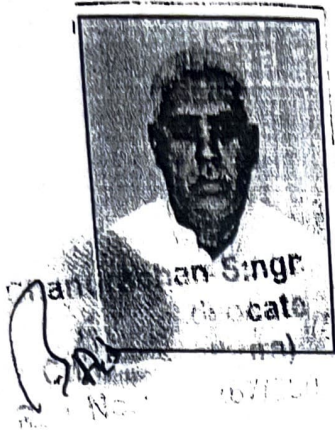
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दलवीर सिंह

कालीचरण

हरिओम राजवीर

लेन वी. व. देव



2

द्वितीय पक्षकार/किरायेदार :-राजवीर पुत्र किशनलाल व केशव देव पुत्र श्री सुखवीर सिंह
निवासीगण ग्राम हताना तहसील छाता जिला मथुरा पैन कार्ड सं०-CFKPR8678L,
CRUPK5648F आ०सं०-XXXX XXXX 1372, XXXX XXXX 8657

मो०नं०-9992898849

यह कि प्रथम पक्षकार का एक किता भूखण्ड जिसका कुल क्षेत्रफल-16200वर्ग मीटर जो कि खसरा सं०-226 का भाग मौजा-ऐंच तहसील छाता जिला मथुरा में स्थित है जिसके प्रथम पक्षकारगण सह खातेदार मालिक व स्वामी चले आ रहे है प्रथम पक्षकारगण की उक्त सम्पत्ति सभी प्रकार से पाक व साफ व भार रहित है जिसे हस्तान्तरण करने या किराये पर देने के सभी हक व अधिकार प्रथम पक्षकारगण को प्राप्त है प्रथम पक्षकारगण ने अपने उपरोक्त भूखण्ड को मुव-10,000/रूपये शब्देन दसः हजार रूपये प्रति माह की दर से अवधि 11वर्ष 3 माह हेतु द्वितीय पक्षकारगण-राजवीर पुत्र किशनलाल व केशव देव पुत्र श्री सुखवीर सिंह निवासीगण ग्राम हताना तहसील छाता जिला मथुरा को ईट भट्टा हेतु किराये पर दे दिया है जिसमें गोल्टा बना हुआ है व ऑफिस बना हुआ है तथा ईट सुखाने व ईट

दलवीर सिंह मालीचरण हरिऔग राजवीर केशव देव

आवेदन सं०: 202200761023492

पट्टा विलेख/कबूलियतनामा

बही सं०: 1

रजिस्ट्रेशन सं०: 20295

वर्ष: 2022

प्रतिफल- 600000 स्टाम्प शुल्क- 12000 बाजारी मूल्य - 0 पंजीकरण शुल्क - 6000 प्रतिलिपिकरण शुल्क - 60 योग: 6060

श्री दलवीर,
पुत्र श्री चन्द्रपाल ऊर्फ चन्दर
व्यवसाय: कृषि
निवासी: ऐं च तहसील छाता जिला मथुरा

दलवीर सिंह



ने यह लेखपत्र इस कार्यालय में दिनांक 07/10/2022 एवं 11:26:57 AM बजे
निबंधन हेतु पेश किया।

रजिस्ट्रीकरण अधिकारी के हस्ताक्षर

अरूण प्रकाश .
उप निबंधक : छाता
मथुरा
07/10/2022

निबंधक लिपिक
07/10/2022

प्रिंट करें

3

रखने के लिए जमीन है व झुग्गी व झौपडी बनी है भूमि पर ईट भट्टा का संचालन करे, परन्तु द्वितीय पक्षकारगण उपरोक्त भूमि में से मिट्टी की खुदाई नहीं करेगें, और उक्त जमीन पर द्वितीय पक्षकारगण को आने-जाने के लिए रास्ते की जिम्मेदारी स्वयं प्रथम पक्षकारगण की होगी। तथा द्वितीय पक्षकारगण, प्रथम पक्षकारगण को कराये की धनराशि मुब-10,000/ रूपये प्रति माह नगद प्रत्येक माह की 10 तारीख तक भुगतान करेगें। द्वितीय पक्षकारगण अपने किराये वाले उक्त भूखण्ड में कोई ऐसा परिवर्तन नहीं कर सकेगा जिससे प्रथम पक्षकारगण की सम्पत्ति की कीमत में कोई कमी या न्यूनता आये द्वितीय पक्षकारगण अपने खर्चे पर किराये शुदा भूखण्ड पर अपने उपरोक्त कारोबार से संबंधित कोई नव निर्माण करावे, रजिस्ट्रेशन करावे, बिजली कनेक्शन लेवे, तथा द्वितीय पक्षकार को ईट भट्टा हेतु किराये पर दे दिया गया है जिसमें प्रथमकारगण व वारिसान प्रथम पक्षकारगण को कोई आपत्ति नहीं होगी किरायेदारी की अवधि समाप्त होने पर किराये दार अपना कब्जा राजी खुशी से छोड देगें तथा उक्त भूखण्ड को मालिक के सुपर्द कर देगें। अगर दोनो पक्ष आपसी सहमति से उक्त किरायेदारी की अवधि को आगे बढ़ाना चाहते हैं तो वह अलग

दलवीर सिंह

मालिक

राजवीर

लक्ष्मणदेव



आवेदन सं०: 202200761023492

बही सं०: 1

रजिस्ट्रेशन सं०: 20295

वर्ष: 2022

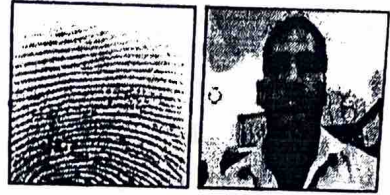
निष्पादन लेखपत्र वाद सुनने व समझने मजमुन व प्राप्त धनराशि रु प्रलेखानुसार उक्त पट्टा दाता: 1

श्री दलवीर, पुत्र श्री चन्द्रपाल ऊर्फ चन्दर

निवासी: ऐंच तहसील छता जिला मथुरा

व्यवसाय: कृषि

पट्टा दाता: 2

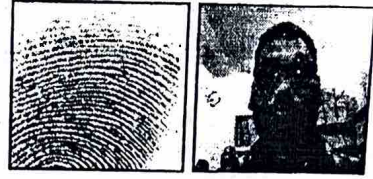


श्री कालीचरन, पुत्र श्री चन्द्रपाल ऊर्फ चन्दर

निवासी: ऐंच तहसील छता जिला मथुरा

व्यवसाय: कृषि

पट्टा दाता: 3



श्री हरीओम, पुत्र श्री चन्द्रपाल ऊर्फ चन्दर

निवासी: ऐंच तहसील छता जिला मथुरा

व्यवसाय: कृषि

पट्टा गृहीता: 1



श्री राजवीर, पुत्र श्री किशन लाल

निवासी: हताना तहसील छता जिला मथुरा

व्यवसाय: कृषि

पट्टा गृहीता: 2



श्री केशव देव, पुत्र श्री सुखवीर सिंह

निवासी: हताना तहसील छता जिला मथुरा

व्यवसाय: कृषि



4

विलेख टाईप/रजिस्टर्ड कराकर बढा सकेगे उक्त किरायेनामा के विरुद्ध प्रथम पक्षकारगण व वारिसान प्रथम पक्षकारगण कोई हक लाकर दावा व आपत्ति करता है तो उसकी हर प्रकार की दावा आपत्ति इस किराये नामा के मुकाबले अदालत व पंचो मे झूठी व अमान्य मानी जावेगी अतः राजी खुशी प्रशन्नतापूर्वक पूर्ण होशो हवाश के बिना किसी मादक पदार्थ का सेवन किये यह लेखपत्र/किरायेनामा आज से 11 वर्ष 3 माह के लिए ड्राफ्ट व टाईप कराकर सुनकर समझकर पढकर व पढवाकर नि0अ0/हस्ताक्षर करके समक्ष गवाहान के श्रीमान सब रजिस्ट्रार महोदय, छाता के कार्यालय में पंजीकृत करा दिया ताकि सनद रहे और समय पर काम आवै। मुकियो के फोटो की पहचान चन्द्रभानसिंह एडवोकेट, छाता ने की है।

विवरण किराया शुदा सम्पत्ति, खाली मूखण्ड-स्थित मौजा ऐंच तहसील छाता खसरा सं0-226 का भाग जिसका कुल क्षेत्रफल-16200 वर्ग मीटर

पूर्व -जमीन लक्खो आदि
पश्चिम -रास्ता
उत्तर -शेष जमीन प्रथम पक्षकारगण
दक्षिण -चक चन्दर आदि

दलवीर सिंह

व्यवस्थापक एडवोकेट

राजवीर केशवदेव

381

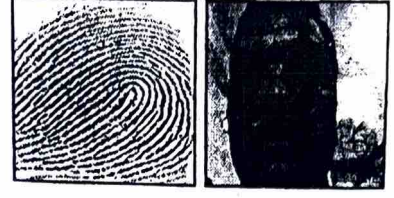
ने निष्पादन स्वीकार किया। जिनकी पहचान
पहचानकर्ता : 1

श्री हरिकेश सिंह, पुत्र श्री मलिखान सिंह

निवासी: हसनपुर तहसील महावन जिला मथुरा

व्यवसाय: कृषि

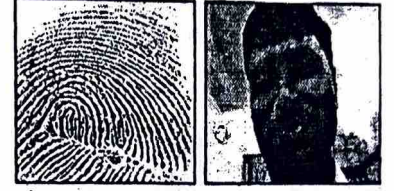
पहचानकर्ता : 2



श्री जयप्रकाश एडवोकेट, पुत्र श्री बाबूलाल

निवासी: गोरा तहसील छाता जिला मथुरा

व्यवसाय: वकालत



रजिस्ट्रीकरण अधिकारी के हस्ताक्षर

अरूण प्रकाश .

उप निबंधक, छाता

मथुरा

07/10/2022

ने की। प्रत्यक्षतः भद्र साक्षियों के निशान अंगूठे

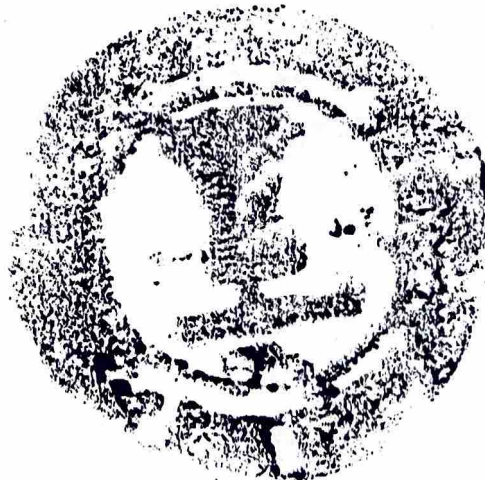
नियमानुसार लिए गए हैं।

टिप्पणी :

निबंधक लिपिक मथुरा

07/10/2022

प्रिंट करें



हरिकेश सिंह 5

गवाह-हरिकेश सिंह पुत्र श्री मलिखान सिंह निवासी हसनपुर
तहसील महावन जिला मथुरा आ0सं0-XXXX XXXX 8456
मो0 नं0-7983351803



Rad

Jayprakash

गवाह-जयप्रकाश एडवोकेट पुत्र श्री बाबूलाल निवासी ग्राम गोरा
तहसील छाता जिला मथुरा मो0 नं0-9634707667

तहरीर दिनांक-03.10.2022

ड्राफ्टकर्ता-चन्द्रभानसिंह एडवोकेट, छाता

टाईपकर्ता-शिवचरनसिंह

Rad

दलवीर सिंह

म।जी.चरण

हरिओम

राजवीर

मश।वेद

आवेदन सं०: 202200761023492

बही संख्या 1 जिल्द संख्या 9453 के पृष्ठ 173 से 184 तक क्रमांक
20295 पर दिनांक 07/10/2022 को रजिस्ट्रीकृत किया गया।



रजिस्ट्रीकरण अधिकारी के हस्ताक्षर


अरुण प्रकाश .

उप निबंधक : छाता

मथुरा

07/10/2022

Annexure 4

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Government of India

Form GST REG-06

[See Rule 10(1)]

Registration Certificate

Registration Number : 09CRUPK5648F1Z4

1.	Legal Name	KESHAVDEV		
2.	Trade Name, if any	URBAN BRICKS UDYOG		
3.	Additional trade names, if any			
4.	Constitution of Business	Proprietorship		
5.	Address of Principal Place of Business	Building No./Flat No.: Ainch Road/Street: Unnamed Road Nearby Landmark: PAKKI SADAK Locality/Sub Locality: KHATA NO 00046 KHASRA NO 226 City/Town/Village: Ainch District: Mathura State: Uttar Pradesh PIN Code: 281401		
6.	Date of Liability	01/02/2024		
7.	Period of Validity	From	01/02/2024	To
				Not Applicable
8.	Type of Registration	Regular		
9.	Particulars of Approving	Uttar Pradesh		

Signature

Signature Not Verified
 Digitally signed by DS GOODS AND
 SERVICES TAX NETWORK 07
 Date: 2024.02.08.17:01:06 IST

Name	Ravindra Kumar Shukla
Designation	Assistant Commissioner
Jurisdictional Office	Kosikalan Sector
Date of issue of Certificate	08/02/2024

Note: The registration certificate is required to be prominently displayed at all places of business in the State.

This is a system generated digitally signed Registration Certificate issued based on the approval of application granted on 08/02/2024 by the jurisdictional authority.

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सत्यमेव जयते

Annexure A

Goods and Services Tax Identification Number: 09CRUPK5648F1Z4

Details of Additional Place of Business(s)

Legal Name

KESHAVDEV

Trade Name, if any

URBAN BRICKS UDYOG

Total Number of Additional Places of Business in the State 0



Goods and Services Tax Identification Number: 09CRUPK5648F1Z4

Legal Name

KESHAVDEV

Trade Name, if any

URBAN BRICKS UDYOG

Details of Proprietor

1



Name

KESHAVDEV

Designation/Status

PROPRIETOR

Resident of State

Uttar Pradesh

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO. 498 OF 2024

IN THE MATTER OF:
SHRICHAND

...APPLICANT

Vs.

STATE OF UTTAR PRADESH & ORS.

...RESPONDENTS

KNOW ALL to whom these presents shall come that I, Kashav Das Proprietor of Hailaba, RO
Khasra no 226, the above named Applicant do hereby appoint
ASINCH, CHATA, Mathura **YASH VARDHAN KAUSHIK**

(D/5882/2022)

ADVOCATES

W-6, TIGER LANE, SAINIK FARMS 110080

PH.: 9990226669, EMAIL: YASHVARDHANKAUSHIK97@GMAIL.COM

(hereinafter called the Advocate/s) to be my/our Advocate in the above noted case and authorize them:-
To act, appear and plead in the above-noted case in this Court or in any other Court in which
the same may be tried or heard and also in the Appellate Court including High Court subject to payment
of fees separately for each Court by me/us.

To sign, file, verify and present pleadings, appeals, cross-objections or petitions for executions
review, revision, withdrawal, compromise or other petitions or affidavits or other documents as may
be deemed necessary or proper for the prosecution of the said case in all its stages subject to payment
of fees for each stage.

To file and take back documents, to admit and/or deny the documents of the opposite party.

To withdraw or compromise the said case or submit to arbitration any differences or disputes
that may arise touching or in any manner relating to the said case.

To take execution proceedings.

To deposit, draw and receive monies, cheques, cash and grant receipts thereof and to do all
other acts and things which may be necessary to be done for the progress and in the course of the
prosecution of the said case.

To appoint and instruct any other legal practitioner or person authorising him to exercise the
power and authority hereby conferred upon the Advocate whenever he may think fit to do so and sign
the power of attorney on our behalf.

And I/We the undersigned do hereby agree to ratify and confirm all acts done by the Advocate
or his substitute in the matter as my/our own acts, as if done by me/us to all intents and purposes.

And I/We undertake that I/We or my/our duly authorised agents would appear in Court on all
hearings and will inform the Advocate for appearance when the case is called.

And I/We the undersigned do hereby agree not to hold the Advocate or his substitute
responsible for the result of the said case. The adjournment costs whenever ordered by the Court shall
be of the Advocate which he shall receive and retain for himself.

And I/We the undersigned do hereby agree that in the event of the whole or part of the fee
agreed by me/us to paid to the Advocate remaining unpaid he shall be entitled to withdraw from the
prosecution of the said case until the same is paid up. The fee settled is only for the above case and
above Court. I/We hereby agree that once the fee is paid I/We will not be entitled for the refund of the
same in any case whatsoever and if the case prolongs for more than 3 years the original fee shall be
paid again by me/us.

IN WITNESS WHEREOF I/We do hereunto set my/our hand to these presents the contents of
which have been understood by me/us on this ___ day of, 2024. Accepted subject to the terms of fees.

ADVOCATE

Yashkaushik

CLIENT

01/11/24